F. No. RCD-12001/1/2021-Regulatory-FSSAI (E-3842)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 28th December, 2021

Subject: Clarification on provision of Sub-regulation 2.4.6 of regulation 2.4 of *Food Safety and Standards (Packaging and labelling) Regulations, 2011* w.r.t. Display of information in food service establishments.

Sub-regulation 2.2.2, clause (3) of regulation 2.2 of the *Food Safety and Standards* (*Packaging and labelling*) *Regulations, 2011* mandates declaration of nutritional information on the label of food products. However, proviso (i) of the clause (3) further states that nutritional information may not be necessary in respect of some specified foods including foods served for immediate consumption such as served in hospitals, hotels or by food services vendors or halwais.

- 2. Further, a specific provision for nutritional labelling (Sub-regulation 2.4.6: Display of information in food service establishments), has been lately introduced under regulation 2.4 of these regulations *vide* amendment notification (F.No. REG-18/Menu Labelling/FSSAI-2018, dated 21st August, 2020) with mandatory compliance by FBOs to commence from 1st January 2022. Clause (4) of the sub-regulation 2.4.6 specifically requires food service establishments having central license or outlets at ten or more locations to provide nutritional information as specified under clause (3) of sub-regulation 2.2.2 for the food items sold by them to consumers upon request in the form of booklets or handouts or on their website.
- 3. In this context, it is clarified that clause (3), proviso (i) of sub-regulation 2.2.2 related to exemption from nutritional labelling is a generic provision and the Sub-regulation 2.4.6 that requires display of information in food service establishments is a specific provision of later origin and, therefore, has an overriding effect on the provision related to general exemption from nutritional labelling.
- 4. In view of the above, the specified food service establishments shall comply with the Sub-regulation 2.4.6 (including Clause 4) w.e.f. *1st January*, *2022*.
- 5. This issues with the approval of the Competent Authority.

(Inoshi Sharma)

Executive Director (Regulatory Compliance)

To

1. Food Safety Commissioners of All States/UTs

2. All Authorised Officers, FSSAI

3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI

2. PS to CEO, FSSAI

3. All Regional Directors, FSSAI